

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

TUESDAY, THE TENTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J.SREENIVAS RAO**

WRIT PETITION NO: 34813 OF 2024

Between:

1. Kapavarapu Venkata Krishna Satwik, S/o.K.Ranjith Kumar, aged about 17 years, Occ. Student, R/o. 3-2-174, G.K.Colony, Hyderguda, Hyderabad-500048. Minor Rep by its Guardian Natural father Sri. K.Ranjith Kumar
2. K.Ranjith Kumar, S/o. K.R.K. Sharma aged about 51 years, Occ. Pvt. Service, R/o. 3-2-174, G.K.Colony, Hyderguda, Hyderabad-500048

...PETITIONERS

AND

1. The State of Telangana, Rep. by its Principle Secretary, Medical and Health, Family Welfare Department, Secretariat, Near Tankbund, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, more particularly one in the nature of Writ of Mandamus or any other appropriate Writ or Writs, Order or direction declaring the action of the Respondents, particularly 2nd respondent in not considering the 1st petitioner for admission into BHMS course by allowing him in the next phase of counseling under management quota (B and C) for the academic year 2024-25 as illegal, arbitrary and unconstitutional and consequently direct the respondents to consider the 1st petitioner for admission into BHMS course under Management quota for the academic year 2024-25 in concerned with Notification dt.8-10-2024 of the 2nd respondent herein.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Responcents for considering the 1st petitioner representation dt. 5-12-2024 for allowing him for next phase of counseling for the vacancies (stray/mop up etc.,) and also allowing web options to the admission into BHMS course under Management quota (B and C) for the academic year 2024-25 in concerned with notification dt.8-10-2024 of the 2nd respondent herein.

Counsel for the Petitioner: SRI P.VENKATESWAR RAO

**Counsel for the Respondent No.1: SRI R.NAGARJUNA REDDY,
AGP FOR MEDICAL HEALTH FW**

Counsel for the Respondent No.2: SRI T.SHARATH, SC FOR KNRUHS

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.34813 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. P. Venkateshwar Rao, learned counsel for the petitioners.

Mr. R. Nagarjuna Reddy, learned Assistant Government Pleader for Health, Medical and Family Welfare Department for respondent No.1.

Mr. T. Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as 'the University') for respondent No.2.

2. With the consent of the parties, the writ petition is heard finally.

3. In this writ petition, the petitioners *inter alia* seek a direction to respondent No.2 to decide the representation dated 05.12.2024 submitted by petitioner No.1 and to permit him to participate in the next phase of counselling in the vacancies.

4. Facts giving rise to filing of this petition briefly stated are that petitioner No.1 submitted an online application seeking admission into BHMS course. Petitioner No.1 was allotted a seat in MNRS Homeopathy College, Sanga Reddy District and was instructed to pay a sum of Rs.15,000/- to the University and was asked to report to College before 16.11.2024. It is the case of the petitioners that on account of circumstances beyond their control, they could not deposit the amount of fee to the University within time.

5. Learned counsel for the petitioners submits that petitioner No.1 has submitted a representation to the University with regard to his grievance and the writ petition be disposed of with a direction to the University to consider and decide the representation submitted by petitioner No.1 by a speaking order.

6. On the other hand, learned counsel for the University submits that the University will take action on the representation submitted by petitioner No.1 in accordance with law.

7. In view of the aforesaid submissions and in the facts and circumstances of the case, the writ petition is disposed of with a direction to respondent No.2 – University to decide the representation submitted by petitioner No.1 by a speaking order within a period of three (03) days from the date of receipt of a copy of this order. It is made clear that this Court has not expressed any opinion on the merits of the claim of the petitioners.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/- N.RAJA GOPAL
ASSISTANT REGISTRAR
SECTION OFFICER /

//TRUE COPY//

Tp,

1. The Principle Secretary, Medical and Health, Family Welfare Department, Secretariat, Near Tankbund, Hyderabad, State of Telangana.
2. The Registrar, Kaloji Narayana Rao University of Health Sciences, Warangal, Telangana State.
3. One CC to SRI P.VENKATESWAR RAO, Advocate [OPUC]
4. One CC to SRI T.SHARATH, SC FOR KNRUHS [OPUC]
5. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana at Hyderabad [OUT]
6. Two CD Copies

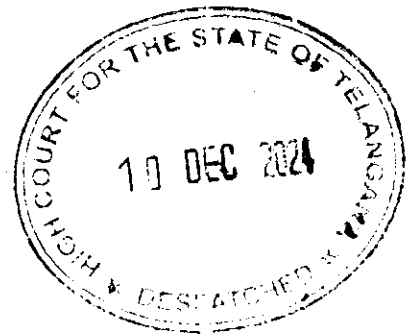
BSR



CC TODAY

HIGH COURT

DATED: 10/12/2024



ORDER

WP.No.34813 of 2024

DISPOSING OF THE WRIT PETITION,
WITHOUT COSTS

9)
10/12/24
lv